## Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

# LOK SABHA UNSTARRED QUESTION NO. 4501 TO BE ANSWERED ON 30.03.2022

#### **VACANCIES IN CONSUMER COURTS**

4501. SHRI A. GANESHAMURTHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of consumer courts at the district, State and Central level, district and State-wise;
- (b) the number of vacancies in each court in respect of President, members and nodal officers in each court and the time since when these have remained vacant;
- (c) whether the Supreme Court recently fined the States for not filling up the vacant posts; and
- (d) if so, the action taken to fill up all the vacant posts in the consumer courts all over the country?

#### **ANSWER**

### उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

#### THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) : State-wise, District-wise details of Consumer Commissions in the Country can be accessed on the Home page of National Consumer Disputes Redressal Commission website <a href="http://ncdrc.nic.in/">http://ncdrc.nic.in/</a>.

As per the latest information available with the Department, there are 6 vacant posts of President and 44 vacant posts of Members in different State Commissions and 164 vacant post of Presidents and 361 vacant posts of Members in different District Commission in the Country.

(c) & (d): Under the provisions of the Consumer Protection Act, 2019, it is responsibility of State Governments / UT Administrations to fill up the vacancies of Presidents and Members in Consumer Commissions. Hon'ble Supreme Court in Suo Moto Writ Petition (Civil No. 2/2021) has taken cognizance of the status of appointments of Presidents, Members / Staff and infrastructures in State and District Consumer Disputes Redressal Commissions across the country. The recent order of Supreme Court may be accessed through Supreme Court's website i.e. main.sci.gov.in.